

**GOVERNMENT OF INDIA**  
**MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**  
**RAJYA SABHA**  
**QUESTION NO 06.12.2010**  
**ANSWERED ON**  
**DELAY IN IMPLEMENTATION OF PROJECTS**

2922

MISS ANUSUIYA UIKEY

Will the Minister of COAL STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state :-

- (a) whether it is a fact that several Centrally monitored projects worth more than 100 crores are getting delayed in their implementation;
- (b) if so, the details of these projects and the extent of delay in them, Ministry-wise, scheme-wise and State-wise;
- (c) the extent of cost escalation due to non-completion of the projects in time and the reasons for the delay; and
- (d) the efforts being made to ensure timely completion of the projects?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a)&(b) As on 1st September, 2010, out of 606 central sector projects costing Rs.150 crore and above on the monitor of this ministry, 317 projects are delayed with respect to their original approved schedule. The details of these delayed projects, sector/ministry-wise with range of delays is given in the statement in Annexure-I. Details of these projects state-wise may be seen in the Statement in Annexure-II. The project-wise information is available in the Flash Report for August, 2010, kept on the website of the Ministry on [www.cspm.gov.in](http://www.cspm.gov.in).

(c)The cost of 317 delayed projects has increased from Rs.303767.43 crore to Rs. 383690.01 crores which shows a cost escalation of 26.3%. Time overrun is one of the major factors in cost overrun in projects. The main reasons for time and cost overruns as reported by project authorities are: delay in land acquisition, delay in procurement of equipment, law and order problems, inadequate infrastructure, delay in mobilization by contractors, general cost escalation due to delay, increase in prices of cement and steel and exchange rate variations.

(d) The efforts being made to ensure timely completion of these delayed projects are as follows:

(i) adoption of two-stage clearance system and stricter appraisal of projects before investment approval;

(ii) taking up of projects for implementation only after funds have been fully tied up;

(iii) in-depth review of projects on monthly and quarterly basis by the Government;

(iv) follow up with the State Governments in respect of problems relating to land acquisition, rehabilitation related issues, forest clearances, infrastructure facilities, ensuring law and order at project sites, etc.

(v) setting up of an Empowered Committee in the administrative Ministries for review of departmentally executed projects;

(vi) inter-ministerial coordination for resolving unresolved problems;

(vii) setting up of Standing Committees in the Ministries/Departments to fix responsibility for time and cost overruns;

(viii) appointment of nodal officers for each project with continuity of tenure; and

(ix) issue of guidelines on standard bidding documents for adoption.